

the Table

cumstances, no further action is called for. Consent is not given.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION AND AUDIT REPORT ON ACCOUNTS FOR 1954-55

The Minister of Planning and Irrigation and Power (Shri Nanda): I beg to lay on the Table a copy of the Annual Report of the Damodar Valley Corporation along with the Audit Report on the Accounts of the Corporation for the year 1954-55, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. S-292/56.]

AMENDMENTS TO EMPLOYEES PROVIDENT FUNDS SCHEME

The Minister of Labour (Shri Khandubhai Dessai): I beg to lay on the Table, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952, a copy of the Notification No. S.R.O. 1660, dated the 21st July, 1956, making certain further amendments to the Employees Provident Funds Scheme, 1952. [Placed in Library. See No. S-293/56.]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:

- (1) Supplementary Statement No. V—Twelfth Session, 1956 of Lok Sabha. [See Appendix IV, Annexure No. 47].
- (2) Supplementary Statement No. VIII—Eleventh Session, 1955 of Lok Sabha. [See Appendix IV, annexure No. 48].

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- (3) Supplementary Statement No. XII—Tenth Session, 1955 of Lok Sabha. [See Appendix IV, annexure No. 49].
- (4) Supplementary Statement No. XVIII—Ninth Session, 1955 of Lok Sabha. [See Appendix IV, annexure No. 50].
- (5) Supplementary Statement No. XX—Eighth Session, 1954 of Lok Sabha. [See Appendix IV, annexure No. 51].
- (6) Supplementary Statement No. XXIII—Seventh Session, 1954 of Lok Sabha. [See Appendix IV, annexure No. 52].
- (7) Supplementary Statement No. XXXVI—Fifth Session, 1953 of Lok Sabha. [See Appendix IV, annexure No. 53].

AMENDMENT TO COFFEE RULES

The Minister of Consumer Industries (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Notification No. S.R.O. 1674, dated the 28th July, 1956 making certain amendment to the Coffee Rules, 1955. [Placed in Library. See No. S-301/56].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd August, 1956, agreed to the following amendments made by the Lok Sabha at its sitting held on the 17th July,